

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD

ITEM No.3
C.P.(IB)/4(MP)2022

Order under Section 95 IBC

IN THE MATTER OF:

PNB Housing Finance Ltd
V/s

.....Applicant

Mr Ranjana Jaideep Sigh Personal Guarantor To Global
Mega Ventures Pvt Ltd

.....Respondent

Order delivered on ..28/01/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Mr. Jaimin R Dave
For the Respondent :

ORDER

The instant application is filed under Section 95 of the Code seeking initiation of CIRP against the personal guarantor of the Corporate Debtor, namely, ~~Mr.~~ Ranjana Jaideep Singh.

Learned Counsel for the Applicant States that present application is filed through RP and declaration as mentioned in Section 97 of the Code with respect to no disciplinary proceedings being pending against the RP is also obtained.

The Interim moratorium shall commence under Section 96 of IBC, 2016 from the date of application. The RP, as suggested by the Applicant, Mr. Jayesh Natvarlal Sanghrajka having Registration No. IBBI/IPA-001/IP-P00216/2017-2018/10416 is directed to file report within ten days.

We direct the Applicant as well as Registry to issue notice to the Respondent.
The matter to appear on 17.03.2022.



AJAI DAS MEHROTRA
MEMBER (TECHNICAL)



MADAN B GOSAVI
MEMBER (JUDICIAL)